

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 1941/1996

New Delhi this the 13th day of September, 1996.

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

Som Pal Singh (1744/N),
Ex-Constable,
S/O Shri Maha Singh,
R/O FC-20 (Type-I),
Teen Murti Police Compound,
New Delhi. ... Applicant

(By Shri Shyam Babu, Advocate)

-Versus-

1. Commissioner of Police, Delhi,
Police Headquarters,
I.P. Estate, New Delhi.
2. Addl. Commissioner of Police
(Northern Range), Police
Headquarters, I.P. Estate,
New Delhi.
3. Addl. Dy. Commissioner of
Police, North District,
P.S. Civil Lines,
Delhi.
4. Dy. Commissioner of Police
(HQ-III), Police Headquarters,
I.P. Estate, New Delhi. ... Respondents

The application having been heard on 13.9.96
the Tribunal on the same day delivered the
following :

O R D E R

CHETTUR SANKARAN NAIR, J., CHAIRMAN -

Applicant is aggrieved by an order of
punishment imposed by the disciplinary authority,
affirmed by the appellate authority and pending
consideration before the revisional authority in

...2.

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the second round after intervention of this Tribunal in O.A. No. 1416/1991. When the statutory authority is in seisin of the matter, it will not be appropriate to invoke the jurisdiction inherent in us. We decline jurisdiction. At the same time, we direct the revisional authority, first respondent, to pass a speaking order on Annexure-L revision petition within ten weeks from today. Pending disposal of the revision petition, applicant will be allowed to retain the quarters in his occupation.

2. Application is disposed of as aforesaid.

Applicant will produce a copy of this order before first respondent, obtain acknowledgement and file the same in the Registry of this Tribunal within seven days from today, failing which this order will stand recalled and application will stand dismissed.

Dated, the 13th September, 1996.


(R. K. Abeoja)
Member (A)


(Chettur Sankaran Nair, J.)
Chairman

/as/